

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1461
ANSWERED ON:03.08.2010
REVIEW OF SECURITY POLICY
Hussain Shri Syed Shahnawaz

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to review the overall Security and Law and Order Policy in view of the increasing threat to the internal security of the country;
- (b) if so, the details thereof, State-wise; and
- (c) the steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (c): As per the Constitution, "Public Order" is a State subject, and it is primarily the responsibility of the State Governments to take action to maintain law and order in their states. However, Article 355 of the Constitution enjoins the Central Government to protect every State against external aggression and internal disturbance. In pursuance of these obligations, the Central Government monitor and review internal security situation in the country from time to time, and in the process, maintains close contact with State Governments besides sharing information with them. Whenever necessary, advisories are also sent to the State Governments. On many occasions, the Central Government, on the request of the State Government(s) also provides assistance in the form of deployment of Central para-military forces to aid States to effectively deal with the situation.

Further, State Governments are also advised on improving, augmenting/upgrading law and order enforcement mechanism including police reforms, from time to time.